GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 272

TO BE ANSWERED ON THURSDAY, 3rd FEBRUARY, 2022

BOGUS VOTERS

272. Smt. Phulo Devi Netam:
Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has conducted any research to show the manner in which linkage of Voter ID with Aadhaar will be able to reduce the number of bogus voters;
(b) if so, details thereof and if not, the reasons therefor;
(c) whether Government maintains data on number or percentage of bogus voters within the system;
(d) if so, the details thereof annually, from 2017 till date and if not, the reasons therefor;
(e) whether Government has considered the possibility of Aadhaar databases diluting the smaller Voter ID database and exacerbating the bogus voter issue; and
(f) if so, details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJIJU)

(a)& (b):No sir. No such research has been conducted. However, there is no question of bogus voter. The Linkage of voter ID with Aadhaaris related to multiple entries in the electoral roll in some cases, where electors move from one place to another without disclosing the previous entry in the roll. Since Aadhaar is the only available biometric driven unique identity, its use will help the elector. This will facilitate a system where concerned elector will have single and unique identity in the electoral roll also.
(c): Every eligible citizen is entitled to be on the roll. There is no question of maintaining a percentage.
(d) & (f): Both the databases are distinct and will not overlap. Hence, the question does not arise.

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